No. 352 (2)/LXXIX-V-1-21-1-ka-40-20 Dated Lucknow, March 5, 2021

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Chalchitra (Viniyaman) (Sanshodhan) Adhiniyam, 2021 (Uttar Pradesh Adhiniyam Sankhya 2 of 2021) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 1, 2021. The Rajya Kar Anubhag-6 is administratively concerned with the said Adhiniyam:

THE UTTAR PRADESH CINEMAS (REGULATION)

(AMENDMENT) ACT, 2021

(U.P. Act no. 2 of 2021)

[As passed by the Uttar Pradesh Legislature]

AN ACT

further to amend the Uttar Pradesh Cinemas (Regulation) Act, 1955.

IT IS HEREBY enacted in the Seventy-second Year of the Republic of India as

follows :-

1. (1) This Act may be called the Uttar Pradesh Cinemas (Regulation) Short title and commencement (Amendment) Act, 2021.

(2) It shall be deemed to have come into force with effect from November 4, 2020.

2. In section 4-B of the Uttar Pradesh Cinemas (Regulation) Act, 1955, for sub-section (4) the following sub-section shall be *substituted*, namely :-

Amendment of section 4-B of U.P. Act no. 3 of 1956

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"(4) The applicant shall submit his/her application on departmental web portal along with necessary documents and payment of fees (if any). If the application is complete in all respect and the applicant is eligible, the license or permission shall be granted through the web portal within thirty days and the same shall be sent through e-mail to the applicant. The Applicant may also download the said license or permission from the departmental web portal:

Provided if the license or permission is obtained by misrepresentation of facts or concealment of facts or on the basis of forged documents then such license or permission shall be deemed *null and void* and may be cancelled by the licensing authority or District Magistrate and legal action shall be taken against applicant."

Repeal and saving 3. (1) The Uttar Pradesh Cinemas (Regulation) (Amendment) U.P. Ordinance no. 20 of 2020 Ordinance, 2020 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh Cinemas (Regulation) Act, 1955 (U.P. Act no. 3 of 1956) has been enacted to regulate the exhibitions of films through cinematograph/digital projection system or video, etc.

Due to development in science and technology, and to provide simple, transparent and time-bound process of licensing and permission under the Government of India's "Ease of Doing Business" initiative aimed at introducing regulatory reforms to create a business-friendly environment, it was decided to amend the aforesaid Act to put an end to the prevailing system of offline licensing of cinemas, multiplexes, video libraries, *etc.* and to provide for only online system of licensing/permission.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Cinemas (Regulation) (Amendment) Ordinance, 2020 (U.P. Ordinance no. 20 of 2020) was promulgated by the Governor on November 4, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order, ATUL SRIVASTAVA, Pramukh Sachiv.

पी०एस०यू०पी०—ए०पी० 782 राजपत्र—2021—(1660)—599 प्रतियां—(कम्प्यूटर / टी० / ऑफसेट)। पी०एस०यू०पी०—ए०पी० 263 सा० विधायी—2021—(1661)—300 प्रतियां—(कम्प्यूटर / टी० / ऑफसेट)।

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